NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P(IB) No.557/KB/2017

1910

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M.

Name	of the Company	Gautam Kumar Roy -Versus- Dooteriah & Kalej Vally Te	a Estate Pvt.ltd.	
Under Section		9 IBC		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

1. Mr. Madhu Sudan Sorker Advocate 2. Mr. Monsonjit Sorker Advocate.

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Ld. Counsel for the operational creditor are present. No one is present from the corporate debtor side

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

Petitioner is further directed to file supplementary affidavit annexing the certified copy of the bank statement within 7 days.

List on 17/11/2017 for admission.

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(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)

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